

GOVERNMENT OF INDIA  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO- 917**  
ANSWERED ON – 26.07.2024

**LEASE RENT COLLECTION**

917. SHRI CAPTAIN VIRIATO FERNANDES:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

**पत्तन, पोत परिवहन और जलमार्ग मंत्री**

- (a) the Lease rent per year, as per lease agreement for area leased to M/s. Jindal South West Port Ltd., and M/s. Adani Mormugao Port Ltd., by Mormugao Port Authority at Goa;
- (b) the amount of Lease rent collected from the said companies during the last three financial years;
- (c) the amount of royalty received from the said companies towards the coal handling berth at Mormugao Port Authority in Goa;
- (d) the amount due from said companies against the lease rent, royalty or any other recovery indicating the legal proceedings if any, in progress against both companies for recovery of dues; and
- (e) whether the Government has any plan to shift the hazardous cargo such as coal from MPA away from current highly populated city and if so, the details thereof?

**ANSWER**

MINISTER OF PORTS, SHIPPING AND WATERWAYS  
(SHRI SARBANANDA SONOWAL)

- (a) There are no land leased to M/S Jindal South West Port Ltd, and M/s Adani Mormugao Port Ltd., by Mormugao Port Authority (MPA) at Goa.
- (b to d) Does not arise
- (e) The Central Government has no plans to shift coal from Mormugao Port Authority.

\*\*\*\*\*